

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 68/MP/2018**

Subject : Petition for revision of NAPAF for Vallur Thermal Power Station (3 x 500 MW) for the period from 1.4.2017 to 31.3.2019

Petitioner : NTPC Tamil Nadu Energy Company Ltd.

Respondent : AP Transmission Corporation Ltd & ors.

Date of hearing : **11.12.2018**

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Parties present : Shri M.G.Ramachandran, Advocate, NTPC  
Ms. Anushree Bardhan, Advocate, NTPC  
Shri Rohit Chhabra, NTPC  
Shri P. Dixit, NTPC  
Shri M.K.Chozhan, NTECL

**Record of Proceedings**

This Petition has been filed by the Petitioner, NTECL seeking revision of the Normative Annual Plant Availability Factor (NAPAF) in respect of Vallur Thermal Power Station for the period 2017-19 on account of shortage of coal availability. During the hearing, the learned counsel for the Petitioner submitted that the issues involved in the present Petition are similar to Petition No. 46/MP/2018 filed by NTPC and requested to list both the Petitions for hearing together.

2. The Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission also directed the Petitioner to serve copy of the Petition on the Respondents, if not already served, on or before **24.12.2018**. The Commission directed the Respondents to file their replies by **7.1.2019**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **14.1.2019**. Pleadings shall be completed by the parties prior to the date of hearing.

4. The Commission directed to list the present Petition along with Petition No. 46/MP/2018 for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-**  
(T. Rout)  
Chief (Law)

